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 Steps taken or proposed to be taken
 

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 Construction of new lines
 

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| (1) Barwadih-Tori-Birmitrapur.   | The matter is under reference with Bihar Government.  |
| (2) Purulia-Lohardaga Railway conversion from narrow gauge to Broad Gauge. | Conversion of Muri-Ranchi section only is being examined as a separate project, as decided by the Central Board of Transport.                           |
| (3) Gaya-Ranchi.   | The project has been dropped according to the decision of the Central Board of Transport.   |
| (4) Hajipur-Shebganj-Govindganj-Aretaj-Sagauli.                            | Do  |
| (5) Hazaribagh-Rampurhat.  | Do  |
| (6) Sitamarhi-Sonbarsa.  | Necessary surveys have been carried out but reports have not yet been received. The project will be reviewed on receipt of survey reports.              |
| (7) Chakia-Alwalia-Sidhwalia.  | The project involves crossing of the river Gandak and is to be considered when a final decision about the site of a bridge across the river is reached. |
| (8) Madhepura-Singheswar-Asthan-Raghopore-Foresganj-Birpur.                | The Central Board of Transport have decided that the project should be reviewed after first stage of Kosi multi-purpose scheme is sanctioned.           |
| (9) Murliganj-Dauram Madhepura.  | A provision of Rs.10 lakhs has been made in the Budget for 1952-53 and the work is expected to be completed in 1953-54.                                 |

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 SCHEDULED AREAS
 

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406. Shri Sanganna: Will the Minister of Food and Agriculture be pleased to state:

(a) how many tanks and wells were constructed and dug respectively in the Scheduled areas of each Part 'A' State during the last five years;

(b) the amount spent on these works during the last five years; and

(c) whether the people in the scheduled areas were employed for the execution of these works?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) to (c). The information is not readily available. It is being collected from the State Governments concerned and will be placed on the Table of the House in due course.

## CASH CERTIFICATES

407. Sardar Hukam Singh: Will the Minister of Communications be pleased to state:

(a) whether any claims had been registered in respect of cash certificates purchased by Indians in Pakistan prior to Partition and lost during disturbances;

(b) if so, the number and value of such certificates;

(c) whether any decision or agreement has been arrived at between India and Pakistan for payment to such claimants; and

(d) whether the Government of India have paid any claims of Muslims who had migrated to Pakistan after partition and could not produce cash certificates?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) Yes.

(b) (i) Number of claims registered—5,755.

(ii) Value of these claims—Rs. 23,37,025.

(c) Yes. In August, 1947, the Partition Council had decided that facilities for the transfer of Savings Bank accounts and Cash Certificates should be afforded to the people of both the dominions up to 31st March, 1948. Owing to disturbances and mass migration, the transfers could not be effected upto 31st March, 1948, and hence it was decided in April, 1949, that Post Office Cash Certificates should continue to be transferred from one country to the other provided the applications for such transfer were registered in any post office of the transferee country on or before 30th June, 1949. In the case of deceased investors, the last date for registration of claims in the respective countries was made 31st March, 1950.

(d) Yes. The number of such claims transferred from India to Pakistan is